

**GOVERNMENT OF INDIA  
URBAN DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:244

ANSWERED ON:03.07.2009

DELAY IN SANCTION PLANS IN DDA

Mahato Shri Narahari;Majumdar Shri Prasanta Kumar;Roy Shri Nripendra Nath

**Will the Minister of URBAN DEVELOPMENT be pleased to state:**

(a) whether the Delhi Development Authority (DDA) proposes to lay down procedures for eliminating delays in sanctioning plans by notifying standard plans which can be adopted on payment of prescribed fee or/and allowing architects to sanction plans with necessary safeguards; and

(b) if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT ( SHRI SAUGATA ROY )

(a)&(b): DDA has reported that some standard plans were in place in the past, but subsequently, with modifications in Development Control Norms, from time to time, standard plans were not revised. DDA has adopted simplification of procedure for sanction of Building Plans by Private Architects who are empanelled with DDA, to facilitate `Deemed Sanction` of Building Plans for Residential Plots size upto 500 Sqm.